

Circular No.25/2012

F.No.17/133/2008-CL-V
Government of India
Ministry of Corporate Affairs
5th Floor, A Wing, Shastri Bhavan
Dr.R.P. Road, New Delhi-110001

Dated 09.08.2012

All the Regional Directors,
All the Registrar of Companies/Official Liquidators
All Stakeholders

Sub : **Clarification on Para 46A of notification number G.S.R. 914(E) dated 29.12.2011 on Accounting Standard 11 relating to "The effects of Changes in Foreign Exchange Rates".**

Sir,

The Ministry has received several representations from industry associations that Para 6 of Accounting Standard-11 and Para 4(e) of AS-16 are posing problems in proper implementation of Para 46A of notification 914(E) dated 29.12.2011. In order to resolve the problems faced by industry, it is hereby clarified that Para 6 of Accounting Standard-11 and Para 4(e) of the Accounting Standard-16 shall not apply to a company which is applying clause 46-A of Accounting Standard-11.

Yours faithfully,


(J.N. Tikku)
Joint Director

Copy to :

PS to CAM, PS to MOS
PS to Secretary, PPS to Special Secretary,
PS to Joint Secretaries